

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-473/2012

New Delhi this the 24th day of February, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

Kunal Rajak,
S/o Sri Vikhu Rajak,
Bungalow Khalasi of
Sri Anil Kumar, CMS/PLG, N. Railway, New Delhi,
Permanently residing at:
O.H.-313, Yule Road Officers Colony,
Eastern Railway, P.O. Asansol.

Dist. Burdwan, West Bengal ... Applicant
(By Advocate: Mr. Sanobar A. Qureshi)
Versus

1. General Manager,
Northern Railway, Baroda House, New Delhi.
2. Chief Personnel Officer,
Northern Railway, Baroda House, New Delhi.
3. Sri Anil Kumar,
Chief Mechanical Engineer/Bio diesel,
Northern Railway, Baroda House,
New Delhi.
4. Secretary to CAO/IROAF,
Indian Railway Organisation for
Alternate Fuels,
12th Floor, Core No.-1,
Scope Minar, Dist. Central Laxmi
Nagar, Delhi-92. ... Respondents
(By Advocate: Mr. R. N. Singh with Mr. Amit Sinha)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. Admittedly, the present OA is filed questioning the impugned removal order dated 24.07.2013 without availing the statutory remedy of appeal.

3. As per the Administrative Tribunal Act, 1985, this Tribunal cannot entertain the OA, unless the applicant has exhausted the statutory remedies available to him.

4. In the circumstances, the OA is dismissed. However, this order shall not preclude the applicant from availing the remedy of statutory appeal, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/